

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 16 SEP 1994

APPLICATION NO: 738 of 1994.

APPLICANTS:- Sri.B.Ashoka

V/S.

RESPONDENTS:- Sri.K.M.Anees-Ul-Haq, Director, Doordarshan Kendra,
Bangalore and three Others.

T.

Received for No: 1
S. I. No. 1
Miss. G. S. Nagini, Advocate,
No. 13-A, Upstairs,
First Main Road,
Seshadripuram, Nehru Nagar,
Bangalore-560 020.

SI No. 2
Received
19/9/94

2. Sri.G.Shanthappa,
Addl.Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.
3. The Director,
Doordarshan Kendra,
J.C.Nagar, Bangalore-560 006.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 06-09-94.

Received the copy
for Sl. No. 3.

of
C

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

S. Shiva Kumar
gm* (S. SHIVAKUMAR), C.R., DOK.

16/9/94

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

ORIGINAL APPLICATION NO.738/94.

TUESDAY, THE SIXTH DAY OF SEPTEMBER, 1994

SHRI A.N.VUJJANARADHYA.

....MEMBER (J)

SHRI T.V.RAMANAN.

....MEMBER (A)

B.Ashoka,
S/o Shri A.R.Basavaiah,
aged 31 years,
Helper, Doordarshan Kendra,
J.C.Nagar,
Bangalore-560 006.

...Applicant

Advocate by Ms. G.S.Nagini.

Versus

1. Shri K.M.Anees-Ul-Haq,
Director,
Doordarshan Kendra,
J.C.Nagar,
Bangalore-560 006

2. Director,
Doordarshan Kendra,
J.C.Nagar,
Bangalore-6.

3. Satish,
Floor Manager,
Doordarshan Kendra,
J.C.Nagar,
Bangalore-560 006.

4. Hanumantha,
Floor Manager,
Doordarshan Kendra,
J.C.Nagar,
Bangalore-560 006.

...Respondents

Advocate by Shri G.Shantappa, C.G.S.C. for R1 & R2.



ORDER

Shri T.V.Ramanan, Member (A)

We have heard the learned counsel for the applicant and the learned standing counsel appearing for the respondents.

2. We find that the applicant has not exhausted all the remedies available to him before approaching this Tribunal with this application. We are of the view that the various issues raised by the applicant should be placed by him before the authority concerned i.e. Respondent No.2, so that the latter could consider the same. The applicant may, therefore, file a representation to Respondent No.2 within a period of 15 days from the date of this order and if he makes any such representation, Respondent No.2 shall dispose of the same within a period of one month from the date of receipt of the representation by means of a speaking order. Liberty is, however, given to the applicant to approach this Tribunal in the event of his remaining aggrieved despite the order to be passed by Respondent No.2 on his representation.

3. No order as to costs.

dy

Sd-

Sd-

(T.V.RAMANAN)
MEMBER (A)

(A.N.VUJJANARADHYA)
MEMBER (J)

TRUE COPY

M. S. Bell

Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore

